

during the period from 1st July to 1st November, 1978 for using loud speakers without permission.

Resolution demanding civil rights for Naga people

10958. SHRI HOPINGSTONE
LYNGDOH:

SHRI P. A. SANGMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn towards a resolution passed at a public meeting in New Delhi under the Presidentship of eminent jurist Shri V. M. Tarkunde demanding stoppage of harassment and torture and restoration of civil rights for the Naga people;

(b) if so, the reaction thereto, and

(c) the measures adopted to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Government has seen press reports regarding the meeting.

(b) The Government of Nagaland have informed that they are not aware of any harassment or denial of civil rights to the people of Nagaland.

(c) Does not arise.

Extension of reservation in services for Scheduled Tribes

10959. SHRI BAGUN SUMBRUI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some tribal members of Parliament have submitted a memorandum to the Prime Minister suggesting the extension of reservations in services for the Scheduled Tribes beyond 1980;

(b) if so, the details thereof;

(c) whether Government propose to set up a separate department to deal exclusively with the problem of Scheduled Tribes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). A memorandum was submitted stating that reservations in services may be extended beyond 1980, that separate service examinations and interview boards may be necessary, that vacancies for Scheduled Tribes should not be dereserved in favour of Scheduled Castes or others, and that proper training should be given to enable Scheduled Tribes candidates for jobs from the village to the administration level. In addition the memorandum contains suggestions for development of agriculture irrigation, forestry, fisheries, education, communications, industries, the allotment of lands and house-sites the proper and full utilization of funds, and the prevention of exploitation.

(c) and (d). The Tribal Development Division set up in the Ministry of Home Affairs deals exclusively with the problems of the Scheduled Tribes. There is no proposal at present for setting up a separate department.

Verification of Membership of Unions/Associations in Government services

10960. SHRI BHAGAT RAM:
SHRI AJIT KUMAR SAHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any procedure of verification of Membership of Unions/Associations in Government services has been prescribed; and

(b) if so, whether it is different for Government employees from the one prescribed for public and private sectors employees?